

7

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 04-03-2020

PRESENT: SHRI R VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : IA/203/2020 IN
PETITION NUMBER : CP/1156/IB/2018
NAME OF THE PETITIONER(S) : P.R.RAMAN (RP)
NAME OF THE RESPONDENT(S) : RA-NI PRECAST PVT LTD
UNDER SECTION : SEC 12(2) & (3) OF IBC

S.No. Name (in Capitals) Represented by Signature

1. P. R. RAMAN

Resolution Professional in Person

C. S. SATHISH KUMAR

Counsel for RP

C. S. Sathish Kumar

ORDER

Learned Counsel for the Applicant is present and seeks for extension of CIRP period beyond 360 days. Taking into consideration the said representation as well as the averments in the Application, we are not convinced to extend the period of CIRP beyond 360 days under Section 12 (3) of IBC, 2016 and also on the order passed by the Hon'ble Supreme Court of India in the matter of Committee of Creditors of Essar Steel India Ltd. –vs – Satish Kumar Gupta & Othrs. vide City Civil Appeal No.8766-67 of 2019 for failing to provide exceptional circumstances, this Application stands **dismissed..**

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)